

GOVERNMENT BILL**Motion for Reference of the Bill [The Prevention of Corruption
(Amendment) Bill, 2013] to a Select Committee**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): Sir, I beg to move:-

That the Bill further to amend the Prevention of Corruption Act, 1988, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:-

1. Shri Anil Madhav Dave
2. Dr. Chandan Mitra
3. Shri Bhupender Yadav
4. Shri Mani Shankar Aiyar
5. Shri Shantaram Naik
6. Shri Bhubaneswar Kalita
7. Shri Naresh Agrawal
8. Shri K.C. Tyagi
9. Shri Sukhendu Sekhar Roy
10. Shri A. Navaneethakrishnan
11. Shri Satish Chandra Misra
12. Shri K. N. Balagopal
13. Shri Anubhav Mohanty
14. Shri Devender Goud T.
15. Shri Praful Patel
16. Shrimati Kanimozhi
17. Shri Sanjay Raut
18. Shri Naresh Gujral
19. Mir Mohammad Fayaz
20. Shri D. Raja

21. Shri Hishey Lachungpa
22. Shri Ramdas Athawale
23. Shri Rajeev Chandrasekhar

with instructions to report to the Rajya Sabha by the last day of the first week of the next Session.

...(Interruptions)...

The question was put and the motion was adopted.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: If you say 'no' from well, it has no value. *...(Interruptions)...* Now, Zero Hour; Shri Vivek Gupta...*(Interruptions)...* Zero Hour...*(Interruptions)...*

SHRI DEREK O'BRIEN: Sir...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: I am not able to listen. *...(Interruptions)...* What do you want to say? *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, in the List of Business today, that is, Friday, how come the Government has listed three Bills after the Private Members' Business? *...(Interruptions)...* They have listed three Bills. *...(Interruptions)...* Three Bills have been listed. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I will explain. *...(Interruptions)...* Private Members' Business will be over by 5.00 p.m. *...(Interruptions)...* The House can sit up to 6.00 p.m. That is why it is so. *...(Interruptions)...* The House can decide. There is nothing wrong in listing that because these Bills have to be taken up after 5.00 p.m. *...(Interruptions)...*

SHRI DEREK O'BRIEN: We all agree...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: That is okay. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Don't take up these Bills...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now, I will call Special Mention notices. Those who want to lay can lay on the Table. *...(Interruptions)...*
